



LEGISLATIVE ASSEMBLY OF GOA

**The Goa Agriculture Tenancy  
(Amendment) Bill, 1992**

(Bill No. 16 of 1992)

*(By Shri Surendra V. Sirsat)*

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(To be introduced in the Legislative Assembly of Goa)

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**GOA LEGISLATURE DEPARTMENT  
ASSEMBLY HALL, PANAJI  
JULY, 1992**

# The Goa Agricultural Tenancy (Amendment) Bill, 1992

(Bill No. 16 of 1992)

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## BILL

*further to amend the Goa, Daman and Diu Agricultural Tenancy Act, 1964.*

Be it enacted by the Legislative Assembly of Goa in the Forty-third Year of the Republic of India as follows:—

1. *Short title and commencement.* — (1) This Act may be called the Goa Agricultural Tenancy (Amendment) Act, 1992.

(2) It shall come into force at one.

2. *Insertion of new section 18CC.* — After section 18C of the Goa, Daman and Diu Agricultural Tenancy Act, 1964 (Act 7 of 1964) the following shall be inserted, namely:—

“18CC. Tenant’s right to seek determination of purchase price”.

If the tenant makes an application to the Mamlatdar for determining the price of the land, the Mamlatdar shall determine the said price after giving the landlord of such land and all other persons interested therein, a reasonable opportunity of being heard.

## Statement of Objects and Reasons

The Bill seeks to enable a tenant to seek determination of purchase price suo moto. Such a provision is necessary, as otherwise, the implementation of the Tenancy Act to vest the land in tenant would be delayed.

## Financial Memorandum

No financial expenditure is involved in implementation of this Bill.

Panaji

14th July, 1992

SHRI SURENDRA SIRSAT

M.L.A.

Assembly Hall

Panaji

14th July, 1992.

M. M. NAIK

Secretary to the Legislative  
Assembly of Goa.

(Annexure to Bill No. 16 of 1992)

The Goa Agricultural Tenancy (Amendment) Bill, 1992

**The Goa, Daman and Diu Agricultural Tenancy Act, 1964**  
**Act No. 7 of 1964**

**18C. Mamlatdar to issue notices and determine price of land to be paid by tenants.** — (1) As soon as may be after the tillers' day, the Mamlatdar shall publish or cause to be published a public notice in the prescribed form in the Official Gazette and also in such other manner as may be prescribed calling upon —

(a) all tenants who under section 18A are deemed to have purchased the lands;

(b) all landlords of such lands; and

(c) all other persons interested therein,

to appear before him on the date specified in the notice.

(2) The Mamlatdar shall issue a notice individually to each such tenant, landlord and also to the other persons referred to in clause (c) of sub-section (1), calling upon each of them to appear before him on the date specified in the public notice.

Assembly Hall,  
Panaji,  
14th July, 1992.

M. M. NAIK  
Secretary to the Legislative  
Assembly of Goa.